

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:421

ANSWERED ON:26.02.2013

DEPORTATION OF ILLEGAL BANGLADESHI IMMIGRANTS

Ajmal Shri Badruddin; Ganpatrao Shri Jadhav Prataprao; Vasava Shri Mansukhbhai D.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has constituted a monitoring authority to review the progress of deportation of illegal Bangladeshi immigrants from the country;
- (b) if so, the details alongwith the details of review made by the said authority and the follow up action taken thereon;
- (c) the number of illegal immigrants deported during each of the last three years, country- wise and State/UT-wise;
- (d) whether any inquiry has also been conducted against some of the illegal immigrants; and
- (e) if so, the details thereof and the measures taken by the Government to expedite the said cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) : In pursuance of the directions of the Hon'ble High Court of Delhi on a Writ Petition no. 3170/2001 ChetanDutt Vs. Union of India and others, Government had set up a Monitoring Authority headed by the Joint Secretary (Foreigners), Ministry of Home Affairs to review the progress of identification and deportation of illegal Bangladeshi immigrants in Delhi. The progress on deportation of illegal Bangladeshi immigrants from Delhi is presently reviewed by the Monitoring Authority on a quarterly basis even though the Writ Petition has been dismissed by the Hon'ble High Court of Delhi on 27.9.2007. The Monitoring Authority has so far held 64 meetings. During these review meetings, the progress of deportation of illegal Bangladeshi immigrants from West Bengal and Assam is also being reviewed. Specific points on which action is to be taken by the agencies concerned are also identified and the follow up action is reviewed in the subsequent review meetings.

(c): Details of foreign nationals deported during 2009, 2010 and 2011, country-wise and State/ UT-wise, are given in the Annexure. The requisite information for the year 2012 has not been compiled.

(d) to (e): Enquiries against illegal immigrants are a continuous process. Such enquiries against illegal immigrants, if considered necessary, are conducted by the State Governments/ Union Territory Administrations and details of such enquiries are not centrally maintained. As regards Assam, the suspected foreigners are referred to the Foreigners Tribunals set up under the Foreigners (Tribunal) Order, 1964 for determination of nationality. After the Foreigners Tribunal determines the nationality, appropriate action is taken for the deportation of the foreigners who are illegally staying. 36 such Foreigners Tribunals are now functioning in Assam. Government has issued a notification on 24.4.2012 amending the Foreigners (Tribunal) Order, 1964, by which a time limit of 60 days has been laid down for disposal of a case after the receipt of the reference from the competent authority.